

(TO BE PUBLISHED IN THE GAZETTE OF INDIA
EXTRAORDINARY PART I, SECTION I)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

**PUBLIC NOTICE NO. 43(RE-2001)/1997-2002
NEW DELHI: DATED 01/12/2000.**

Attention is invited to Paragraph 4.11. of the Export and Import Policy 1997-2002, as amended and Paragraphs 7.8 and 7.10 of the Handbook of Procedures, Vol.1, 1997-2002, as amended and also to the Handbook of Procedures, Vol.2, 1997-2002, as amended from time to time.

2. In exercise of the powers conferred under Paragraph 4.11 of the Export and Import Policy 1997-2002, as amended, the Director General of Foreign Trade hereby makes the following amendment in the Handbook of Procedures, vol.2, 1997-2002, as amended:

Paragraph 7 of the “General Notes for All Export Product Groups” appearing on Page 2 of the Handbook of Procedures (Vol-2) 1997-2002 shall be amended to read as under:-

“Wherever ‘Furnace Oil’ has been permitted as an input in the norms, the same would include both ‘LSHS’ and ‘HFO’. This item will be allowed only when it is specifically permitted for import in the standard input output norms and shall not be allowed against ad hoc norms or against DFRC or under paragraph 7.5 of Handbook of Procedures (Vol.1). However, it may be allowed by Advance Licensing committee in cases where cost of fuel constitutes not less than 15% of the total cost of manufacture of the export product and only against actual user licences. The cost of manufacturing has to be determined taking into account the ex-factory value production of the resultant product as well as the international price of fuel used in the manufacture of such product”.

3. This issues in Public Interest.

(N.L. LAKHANPAL)
DIRECTOR GENERAL OF FOREIGN TRADE

(S.SHARDA)

Dy. DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE